

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-104(PB)/2017

IN THE MATTER OF:

Bank of India

.....Petitioner

v.

Tirupati Infraprojects Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7 OF IBC, 2016

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s):

Mr. Sumant Batra & Ms. Srishti Kapoor, Advocates for Resolution Professional
Mr. K. Datta and Ms. Prachi Johri, Advocates for Applicant (Rockland Hotels)
Mr. Abhinav Vashisht, Senior Advocate with Mr. Yatin Sachdeva and Mr. SAMEER Rastogi, Advocates for applicant-Anukool

ORDER

Learned counsel for the respondent states that a copy of the reply has already been handed over to the learned counsel for the petitioner and the same shall be filed in the registry today itself.

Rejoinder, if any, be filed on or before the adjourned date with a copy in advance to the other side.

Mr. Batra has stated that there is no Committee of Creditors meeting before 20.02.2018.

List for arguments on 15.02.2018.

Sd/-
(M.M. KUMAR)

PRESIDENT

Sd/-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)